

May, 2022



Newsletter

e-Committee, Supreme Court of India

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NSTEP Service Through Mobile Phones Rolled Out By High Court Of Karnataka



Hon'ble Shri Justice Ritu Raj Awasthi, the Chief Justice, High Court of Karnataka rolled out the NSTEP service through the use of the mobile phone by symbolically handing over the mobile devices to Process Servers of the City Civil Court Bengaluru. NSTEP application without mobile phones was already implemented in all the courts of Karnataka. The Civil and Criminal processes generated in CIS are consumed regularly by the NSTEP application and each process is allocated to different bailiff/process servers by the Process administrator.

The offline entry of delivery status is working satisfactorily. Karnataka High Court procured a total of 2638 mobile phones and each device is installed with the required applications. All these devices are centrally managed at the High Court of Karnataka through MDM (Mobile Device Management) application. The District Court Software Technicians and staff have been trained to use the NSTEP application on mobile phones. The location, photo and the signature of the receiver are also captured on a real time basis.

Citizen-centric services(E-Seva Kendra, Help Desk, VC Cabin) inaugurated at High Court of Karnataka, Principal Bench



An important aspect of the e-Courts project is to provide Citizen-Centric Services for Lawyers, litigants and the public at large. In pursuance of this, Hon'ble Shri. Justice Ritu Raj Awasthi, the Chief Justice, High Court of Karnataka, inaugurated the E-Seva Kendra, Help Desk, and Video Conferencing Cabins at the premises of High Court of Karnataka, Principal Bench, Bengaluru in the august presence of Hon'ble Shri Justice P.S. Dinesh Kumar, Chairman of the Computers and Technology Committee, High Court of Karnataka, and other Hon'ble Judges of the High Court of Karnataka. Learned Advocate General, Learned

Additional Solicitor General of India, President and office bearers of Advocates Association, Bengaluru, and members of the bar were present during the event. Hon'ble Chief Justice in his inaugural address, emphasized the importance of these facilities for the members of the bar and litigants and gave a call to use the citizen-centric facilities.

<p>High Court of Karnataka, Bengaluru</p> <p>ಇ-ಸೇವಾ ಕೇಂದ್ರ e-Seva Kendra ಸಹಾಯವಾಣಿ ಕೇಂದ್ರ Help Desk ವೀಡಿಯೋ ಕಾನ್ಫರೆನ್ಸ್ ಕ್ಯಾಬಿನ್ VC Cabin Timings : 10.00 am to 5.00 pm (Monday to Friday) 10 am to 1-00 pm (On Working Saturday)</p>	<p>FACILITIES IN e-SEVA KENDRA</p> <ul style="list-style-type: none"> • Handling inquiries about case status, next date of hearing and other details. • Facilitate online Applications for certified copies. • Facilitate e-Filing of cases. • Assistance in downloading the Mobile App of eCourts for Android and IOS. • Facilitate disposal of traffic challan in virtual Courts as also online compounding of traffic challans and other petty offences. • Explaining the method of arranging and holding a video conference court hearings. • Provide soft copies of judicial orders /judgments via email, WhatsApp, Telegram or any other available mode. • Kiosk to enable the Advocates and Litigants to check cases status, next date of hearing and other details available therein
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Citizen's can avail the following services through e- Sewa kendra:

- Handle inquiries about case status, next date of hearing, and other details related to case management.
- Facilitate online applications for certified copies and assistance on the status of copy applications.
- Assistance in downloading the mobile App of eCourts for Android and IOS.
- Facilitate disposal of traffic challans in virtual courts as also online compounding of Traffic challans and other petty offences.
- Explain the method of arranging and holding video conference court hearings.
- Provide soft copies of judicial orders/ judgments via email, WhatsApp, telegram, or any other available mode.
- Kiosk Service to enable the advocates and litigants to check case status, next date of hearing, and other details available.
- Assistance in registering with the eFiling portal including scanning facility, e-Seva Kendra, Help Desk and VC Cabin will serve the members of the Bar, Litigants, and Public at large as a one-stop center for availing all the citizen-centric Services.

Launch of Indian Law Reports (Karnataka Series) Online Application through intranet



Hon'ble Shri Justice Ritu Raj Awasthi, the Chief Justice, High Court of Karnataka launched Indian Law Reports (Karnataka Series) Online Application through the intranet for the benefit of the Hon'ble Judges and Judicial Officers in the State.

The online application provides a soft copy of the Reported Judgments. The use of the ILR Karnataka Series online will reduce the pressure for printing the Law Reporter. The application also has various search parameters for easy access and reference.

High Court of Karnataka (Bengaluru) inaugurated secured I-On wifi facility

The High Court of Karnataka has also inaugurated the secured I-On wifi facility in the Chambers of the Hon'ble Judges and Court Halls in the High Court of Karnataka, Bengaluru. The

wifi internet facility is provided to the Hon'ble Judges for premises of the High Court of Karnataka Bengaluru making the entire premises a Secured Wifi Zone.

Awareness Programme On E-Courts Services And CIS Conducted For The District Council Courts Of Meghalaya



The High Court of Meghalaya on the 23rd of April 2022, 26th of April 2022, and 29th of April 2022 conducted an awareness programme on eCourts services and CIS for the three District Council Courts of Meghalaya. The

inaugural session of the awareness programme on eCourts services and CIS conducted in District Council Court, Garo Hills Autonomous District Council, Tura, on the 23rd April 2022 was graced by the

presence of Hon'ble Mr. Justice, Sanjib Banerjee, Chief Justice, High Court of Meghalaya, and Hon'ble Mr. Justice H S Thangkhiew, Judge, High Court of Meghalaya.

The judicial officers, advocates, and staff of the District Council Court, Garo Hills Autonomous District Council, Khasi Hills Autonomous District Council, and the Jaintia Hills District Council attended the awareness programme. Hon'ble Mr Justice H S Thangkhiew, Judge, High Court of Meghalaya, graced the programme that was held on the 26th of April 2022, in District Council Court, Khasi Hills Autonomous District Council, Shillong.

Hon'ble Mr. Justice H S Thangkhiew, Judge, High Court of Meghalaya and Hon'ble Mr. Justice W Diengdoh,

Judge, High Court of Meghalaya and Member Judges of the Computer committee of the High Court of Meghalaya graced the awareness programme on 29th April 2022 at District Council Court, Jaintia Hills Autonomous District Council, Jowai., The awareness program enlightened the participants on the topic of updated features of CIS 3.2, Case Status: Kiosk, eCourts services mobile application for advocates, High Court Mobile application, virtual court for traffic eChallan cases, video conferencing and eFiling. The training was imparted by Master trainer Shri Temsu T M Sangma, OSD, Meghalaya State Legal Services Authority, and Ms.Daphira Sohtun, Secretary, District Legal Services Authority, East Khasi Hills District and Central Project Coordinator, High Court of Meghalaya.

E-Filing Training Programme For Registry Staffs Conducted By Madras High Court



The Madras High Court conducted e-filing training programme for Staff Members (both at the Principal Seat and Madurai Bench of the Madras High Court) towards implementation

of mandatory e-filing of cases on 13.05.2022 through Video Conferencing.

E-Committee New Master Trainer Programme (ECT_3_2022) Conducted by Madhya Pradesh State Judicial Academy



The Madhya Pradesh State Judicial Academy (MPSJA), conducted the e-Committee Outreach and awareness Programme on e-courts project for the New Master Trainer (Judicial officer). The said training was held on 15th May 2022 and 16th May 2022 at Madhya Pradesh State Judicial Academy, Jabalpur.

The training covered the following topics:

- Introduction to e-Committee, e-Court Project & various ongoing initiatives under e-Court Project with reference to High Court of M.P.
- Ubuntu Operating System.
- CIS 3.2 (Case Information System Information).
- Video Conferencing with reference to "The District Courts of Madhya Pradesh Video Conference and

Audio-Visual Electronic Linkage Rules, 2020”.

- Digitization with reference to “The District Courts of Madhya Pradesh Digitization of Record of Rules, 2018”.
- Skills of a good master trainer.
- Duties of Officer in charge of Computers at District Courts.

• E-filing 3.0.

• Libre office.

• Networking use, issues and Solutions.

• NJDG, Websites of E-committee, E-courts & High Court of M.P Justis & E-Court App, Google.

Implementation of Virtual Courts in the State of M. P. Virtual Court for traffic challan management:

The Madhya Pradesh Virtual Court Traffic System was inaugurated on 20-05-2022. The system is being used for traffic / transport challans.

The integration of the virtual court was completed and moved to the production server.

E-Sewa Kendra at District and Session Court Indore Madhya Pradesh:

e-Sewa Kendra has been set up and started functioning at District and Sessions Court, Indore. The services that are available through e-Sewa Kendra will be information related to case status, next date of hearing,

obtaining of certified copies, e-filing, e-payment, e-court fees, e- court mobile application, e-mulakat, by which prison appointment and free legal services are made available to litigants.

E-committee Outreach Programmes for the Court Staffs, & Court Managers Conducted by the West Bengal Judicial Academy



Online ICT Outreach Programme of e-committee ECT_ 03_ 2022, was conducted for the Court Staff, Administrative head staff and Court Manager of District Judiciary through West Bengal Judicial Academy by utilizing the expertise of three Judicial Officer Master Trainers, between the period from 27.04.2022 to 29.04.2022. Thirty Eight

participants participated in the training programme. On 05.05.2022, ICT outreach programme of e-committee (ECT_09_2022) was conducted under the supervision of West Bengal Judicial Academy by utilizing the expertise of the new Judicial Office Master Trainer. Sixty participants attended the outreach programme.

High Court Of Punjab & Haryana Rolls Down Lok Adalat Software Module And Case Distribution (DB) Software Module

High Court of Punjab & Haryana, Chandigarh

Verify Cases By Dealing

Case Type: Case No: Case Year:

High Court of Punjab & Haryana, Chandigarh

Details of Cases to be listed in Lok-Adalat on 31/12/2021

#	Case-ID	Petitioner Name Vs. Respondent Name	Case Status Case Next Date Dealing Code	Last List Details	MACT Award Status MACT Award Amount	Lok-Adalat Status and Remarks	Filing/Petitioner Advocate	Respondent Advocate	Extra Advocate Details
1	CWP-234-2006	RAJINDERPAL SINGH Vs. STATE OF PB. & ANR.	DISPOSED OF CC-1	Last Listed Before HONBLE MR. JUSTICE J.S. NARANG; HONBLE MR. JUSTICE ASHUTOSH MOHUNTA on 09/01/2006	AWARDED Rs. 10000	FIT FOR LIST test entry by NIC	RN MOUDGIL		
Total Cases: 1									

Lok-Adalat Branch Module: A new software module was prepared for the Lok Adalat branch of Punjab and Haryana High Court to manage and monitor Lok-Adalat cases.

High Court of Punjab & Haryana, Chandigarh

Shifting of Division Bench Cases to other benches having same Senior Judge and on same serial numbers when actual bench is on leave

Cause List Date: [Calendar](#)

Cause List Type:

Original Hon'ble DB:

Special Hon'ble DB:

Case Distribution to Special-DB: Already developed module of case distribution was enhanced to distribute the cases from Regular DB to Special DB when regular DB was on leave.

Court and case management through NJDG (part -5)

Help Desk

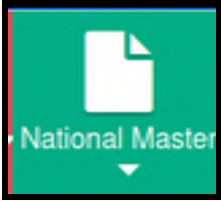




The screenshot displays the Help Desk interface. At the top, there is a 'Help Desk' button with a question mark icon. Below it, a summary bar shows three categories: 'Unresolved Issues' (11), 'Resolved' (63), and 'Closed Issues' (66). Each category is represented by a colored box with an icon (X for unresolved, checkmark for resolved, and checkmark for closed). Below the summary bar, there is a table with columns for SN, District, Complex Name, Issue Reported By, Ticket ID, Issue, Reported On, Resolved On, and Closed On. The table contains three rows of data.

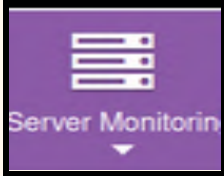
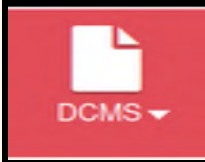

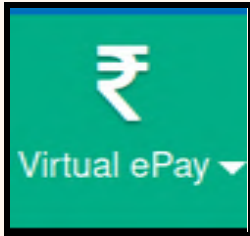
SN	District	Complex Name	Issue Reported By	Ticket ID	Issue	Reported On	Resolved On	Closed On
1			supusertri	TR-05-09-001-29092021	HC CIS	29-09-2021	Forwarded to NIC eCourts Division	
2	All		THC Help Desk	TR-04-08-001-08092021	DC CIS	08-09-2021	Forwarded to NIC eCourts Division	
3	South Tripura	District Judge Belonia	South Tripura Judicial District	TR-04-02-002-03092021	DC CIS	03-09-2021	Forwarded to NIC eCourts Division	

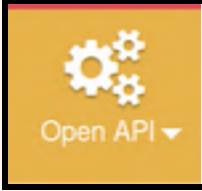
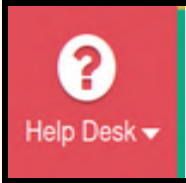

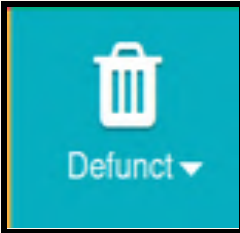
One very useful menu available for the admin user is the online “Help Desk” option. The status of the troubleshooting is displayed indicating the number of resolved, unresolved and closed applications. Under the “Help Desk” option, one can log in and enter the required Technical Help, which will be assigned a ticket number. The District level technical Admin users can make an entry of their troubleshooting in this option.

which will then go to the State level team for resolving. If the troubleshooting relates to the District level or Taluk level issue, the same will be handled by the State team. Only when the issue relates to the National level, does it need to be forwarded by the State Admin to the National Level. Once the issue is resolved, it will be displayed as closed. The screenshot of the help desk is attached below:

List of Admin Menu Tabs & its Submenus Available at NJDG

	<ul style="list-style-type: none"> Verify Establishment Wise Code Entered Summary Report Establishment Wise Code Not Entered Count At A Glance
	<ul style="list-style-type: none"> Summary Report of Courts Migration Report Court Complex Report Court Complex GPS Report Court Complex Census Report Court-Judge Count Report Pending Cases for Courts Closed Report Tag Establishment Type Report District Police Station Report Justis Monitoring Advocate Details Yearwise Pendency Report Yearwise Victim Count Mobile Email Details Email Sent Count Lok Adalat Report Time to Disposition Report
	<ul style="list-style-type: none"> Query Builder Notified Courts Delay Reason Pendency As On Judgewise Disposal Statewise Pendency Establishmentwise Report Police Stationwise Pendency Return Report Case Type Wise Zero Pending Cases Pending-Delay Count
	<ul style="list-style-type: none"> Dashboard  Judicial Time

 <p>Server Monitoring</p>	<p>Slony Status Report Data Not Replicated Report</p>
 <p>DCMS</p>	<p>DCMS Report</p>
 <p>ePay</p>	<p>State Tagging Report Establishment Tagging Report Payment Gateway Related Data Report Type of Courts Report Tag Type of Courts With Establishment Report Tag Merchant ID With Establishment Report Scheme Master Report Epay Successful Transactions Epay Unsuccessful Transactions Epay Consistency Report Epay Establishment Consistency Report Push Response Report Payout Report</p>
 <p>Virtual ePay</p>	<p>Virtual State Tagging Report Virtual Establishment Tagging Report Virtual Type of Courts Report Virtual Tag Type of Courts With Establishment Report Virtual Tag Merchant ID With Establishment Report Virtual Scheme Master Report Virtual Epay Successful Transactions Virtual Epay Unsuccessful Transactions Virtual Epay Consistency Report Virtual Matched Transaction Report Virtual Payout Report Virtual Court Statistics</p>

	<p>API List Details Department Master Authentication Key Access Role</p>
	<p>Dashboard</p>
	<p>Forward Requirements Finalize Requirements View Requirement Status</p>
	<p>Under Trial Report Cases Pending Status Clearance Rate Report Special Report 1 Instituted and Disposed Report Yearwise - Instituted, Registered, Disposed Rep Plead Guilty Cases Pre Trial Count Report Server Management Establishment Crashed</p>

Training/Awareness Programme during May 2022

High Court/ Institutions	Month	Programme No.	Programme Details	Participants	Participants Views
Delhi Judicial Academy	April, 2022 & May, 2022	ECT_8_2022	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	442
Judicial Training & Research Institute, UP	01.05.2022	ECT_7_2022	Training Programme for Advocates/ Advocate Clerks on Ecourts Project at Taluk/Tehsil Level	Advocates / Advocate's Clerk	1636
West Bengal Judicial Academy	05.05.2022	ECT_9_2022	Refresher programme for Court Staff	Staff of District Judiciary	60
Sikkim Judicial Academy	11.05.2022	ECT_3_2022	Master Trainer Programme for Master trainers	Nominated New Master Trainers	16
Delhi Judicial Academy	11.05.2022 & 12.05.2022	ECT_5_2022	Programme for Court Managers & Admin Head Staffs	AdminHead Staff & Court Managers from every District	477
Meghalaya State Judicial Academy	12.05.2022	ECT_4_2022	Training Programme on Ecourts Project at District Level	Advocates / Advocate's Clerk	12
Chhattisgarh State Judicial Academy	14.05.2022	ECT_8_2022	Refresher Programme for Court Staff & Nstep Training	Administrative Head, Nazarat, Process Servers	153
Chhattisgarh State Judicial Academy	14.05.2022	ECT_15_2022	Refresher Programme for Registry Staffs of High Courts	High Court Staffs	60
Madhya Pradesh State Judicial Academy	15.05.2022 & 16.05.2022	ECT_3_2022	Master Trainer Programme for New Master trainers	New Judicial Master Trainer	42
Judicial Academy, Assam	15.05.2022 & 16.05.2022	ECT_3_2022	Master Trainer Programme for New Master trainers	Judicial Officers of Assam, Nagaland, Mizoram & Arunachal Pradesh	19
West Bengal Judicial Academy	17.05.2022	ECT_9_2022	Refresher programme for Court Staff	Staff of District Judiciary	40

Judicial Training & Research Institute, UP	15.05.2022	ECT_5_2022	Programme for Court Managers & Admin Head Staffs of District Judiciary	DSA/ System Administrators/ Munsirims & Court Managers	2211
Sikkim Judicial Academy	19.05.2022	ECT_4_2022	Training Programme for Advocates/ Advocate Clerks on Ecourts Project at District Level	Advocate, Advocate clerk	13
Sikkim Judicial Academy	19.05.2022	ECT_7_2022	Training Programme for Advocates/ Advocate Clerks on Ecourts Project at Taluk/Tehsil Level	Advocates / Advocate's Clerk	13
Rajasthan State Judicial Academy	20.05.2022	ECT_7_2022	Advocate/ Advocate Clerk Ecourts Program at Taluk /Village	Advocate/ Advocate Clerk (1028 views till 04.07.2022)	1028
Uttarakhand Judicial & Legal Academy	21.05.2022	ECT_5_2022	Programme for Court Managers & Admin Head Staffs of District Judiciary	Administrative Head Staff & Court Managers from every District	72
Telangana State Judicial Academy	21.05.2022	ECT_4_2022	Advocate/ Advocate Clerk Ecourts Program at District Headquarters	Advocate/ Advocate Clerk	257
Manipur Judicial Academy	22.05.2022	ECT_17_2022	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	6
Judicial Academy, Jharkhand	22.05.2022	ECT_13_2022	Computer Skill enhancement Program	Judicial Officers of District Judiciary	46
Odisha Judicial Academy	23.05.2022	ECT_14_2022	Cyber laws & Appreciation & Handling of Digital Evidence	Judicial Officers	68
Judicial Academy, Assam	27.05.2022	ECT_5_2022	Programme for Court Managers & Admin Head Staffs of District Judiciary	Court Managers & Administrative Head Staffs of District Judiciary	164
Meghalaya State Judicial Academy	27.05.2022	ECT_8_2022	Refresher programme for Court Staffs & N step Training	Administrative Head, Nazarat, Process Servers	109

Chandigarh Judicial Academy	28.05.2022	ECT_14_2022	Cyber laws & Appreciation & Handling of Digital Evidence	Judicial Officers (Youtube views – 500)	500
Uttarakhand Judicial & Legal Academy	28.05.2022	ECT_8_2022	1st Phase - Refresher Programme & NSTEP Training	Administrative Head, Nazarat, Process Servers	112
Manipur Judicial Academy	28.05.2022	ECT_8_2022	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	15
Manipur Judicial Academy	28.05.2022	ECT_10_2022	Programme for Technical staffs of High Court	Technical Staffs & NIC Coordinators at High court	10
Judicial Academy, Jharkhand	29.05.2022	ECT_13_2022	Computer Skill enhancement Programme	Judicial Officers of District Judiciary	65
Rajasthan State Judicial Academy	30.05.2022	ECT_8_2022	Refresher Programme for Court Staff & N step Training	Administrative Head, Nazarat, Process Servers	6464
Delhi Judicial Academy	May, 2022 & July, 2022	ECT_9_2022	Refresher programme for Court Staff	Staff of District Judiciary	635
Gujarat State Judicial Academy	May, 2022 & June, 2022	ECT_17_2022	ICT & eCourts Induction Program for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	30
Jammu & Kashmir Judicial Academy	23.09.2022, 21.05.2022 & 29.06.2022	ECT_4_2022	Advocate/ Advocate Clerk Ecourts Programme at district Headquarters	Advocate/ Advocate Clerk	1763
Total No. of Participants/Views for Training/Awareness Programme during May 2022					16538
